

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

**Review Application No.8 of 2016
in
Application No.13 of 2013 (SZ)**

Applicant(s) Vs Respondent(s)

The Commissioner,
Kallakurichi Municipality
Kallakurichi, Villupuram District

N.S.Subramaniyan
Nallathur Post, Kallakurichi Taluk,
Villupuram District and others

Legal Practitioners for Applicant(s)

Legal Practitioners for Respondents

M/s.Abdul Saleem, & Saravanan

Mr.Srinivasa Mohan for R1
M/s.M.K.Subramanian,
E.Manoharan & P.Velmani for R2 & R5
Mr.A.Ilango for R3 & R4

Note of the Registry	Orders of the Tribunal
Item No.1	<p>Date: 6th July, 2017</p> <p>The learned counsel appearing for the Government has produced a communication of the Tahsildar, Kallakurichi dated 4.7.2017. In the communication it is stated that the District Administration along with the Municipal Commissioner have chosen an alternate site to an extent of 7.86 acres, classified as 'Kallanguthu' in Survey No.401 from a total extent of 3.18.5 ha and the said place is stated to be 10 KM away from Kallakurichi Town and there is no water course, poramboke like river, canal, pond or any other water body. It is stated that the said place is situated between two Villages viz., Siruvathur</p>

an Kattananthal. The learned counsel would submit that the Collector shall expedite the process sanctioning the said area after following the administrative procedure.

Accordingly the application stands adjourned to 9.8.2017

....., JM
(Justice Dr.P.Jyothimani)

.....,EM
(Shri P.S. Rao)



